

**IN THE HIGH COURT OF MADHYA PRADESH****AT INDORE****BEFORE****HON'BLE SHRI JUSTICE ANIL VERMA****ON THE 19<sup>th</sup> OF MAY, 2022****MISC. CRIMINAL CASE No. 24378 of 2022****Between:-****ROOPLAL S/O NATHULAL , AGED ABOUT 27 YEARS,  
OCCUPATION: LABOUR BISALVAS KHURD, TEHSIL AND  
DISTRICT NEEMUCH (MADHYA PRADESH)****.....PETITIONER****(BY SHRI SUBODH CHOUDHARY, ADVOCATE )****AND**

- 1. THE STATE OF MADHYA PRADESH STATION HOUSE OFFICER  
THROUGH POLICE STATION BAGHANA (MADHYA PRADESH)**
- 2. VICTIM X THROUGH POLICE STATION BAGANA (MADHYA  
PRADESH)**

**.....RESPONDENTS****(BY SHRI RAJESH JOSHI, G.A. )**

*This application coming on this day for orders the court  
passed the following:*

**ORDER**

Learned counsel for applicant seeks to withdraw the M.Cr.C.  
with liberty to renew his prayer after the statements of prosecutrix  
and complainant are recorded before the trial court.

Prayer allowed.

M.Cr.C. is dismissed as withdrawn with liberty as prayed.

C.C. as per rules.

(ANIL VERMA)  
JUDGE

BDJ

